

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 2536**

TO BE ANSWERED ON THE 4TH AUGUST, 2026/ SHRAVANA 13, 1948 (SAKA)

REVISION OF NCRB DATA

2536. DR. AMAR SINGH

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of changes made to the National Crime Records Bureau (NCRB) data collection formats and reporting templates following the transition from the Indian Penal Code, 1860 to the Bharatiya Nyaya Sanhita, 2023;

(b) whether the methodology for collection, classification and reporting of crime statistics has been revised in view of the implementation of the Bharatiya Nyaya Sanhita and if so, the details thereof along with the reasons therefor;

(c) the measures adopted by the NCRB to ensure the accuracy, authenticity and consistency of crime data received from States and Union Territories; and

(d) whether the Government proposes to expand the role of the NCRB beyond data collection and publication including crime analytics, policy support and research and if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI BANDI SANJAY KUMAR)**

(a) to (c): NCRB releases three annual statistical reports namely 'Crime in India', 'Accidental Deaths & Suicides in India' and 'Prison Statistics India'.

The publications collate data of a calendar year. Hence, the process of collecting data is initiated only after the completion of the respective year.

The latest published report pertains to the year 2024.

The data is collected digitally through a dedicated software application developed by the Bureau. The data collection and its consolidation/compilation is done at various levels in the District/State by the States/UTs and subsequently by the Bureau, through this software application. Data submitted by States/Union Territories is extensively verified/validated at various levels/stages through the inbuilt checks in the software application. In case of discrepancy/inconsistency in the data, the same is referred back to the respective State/UT for re-validation. Necessary trainings for ensuring uniformity are also imparted to the States/Union Territories to collect data as per the detailed proformas.

Amendments/Rectifications, if any, in the data are updated in the database by NCRB. Certificate of either ADG/IG in-charge of the SCRB/CID or a letter clearly conveying the approval of DG(P) for the correctness of the data is being accepted for inclusion of the data in the CII report. The reports published by the Bureau are made publicly available on the website of the Bureau.

The Bureau has updated its data collection formats as per Nyaya Sanhitas namely, Bharatiya Nyaya Sanhita (BNS) and the Bharatiya Nagarik Suraksha Sanhita (BNSS) and collected data pertaining to its implementation from 1st July 2024 to 31st December 2024 in its annual publication Crime in India

(CII) 2024. The classification of Crime Categories is as per Bharatiya Nyaya Sanhita.

(d): In addition to collection, compilation and publication of crime statistics, NCRB is implementing and supporting various policy initiatives of the Ministry of Home Affairs, including the Inter-operable Criminal Justice System (ICJS), National Automated Fingerprint Identification System (NAFIS), Criminal Procedure Identification System (CrPIS), Emergency Response Support System (ERSS) and related applications, which facilitate use of crime and criminal justice databases for investigation, inter-operability, data-driven decision-making, and policy formulation.
